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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

O.A.No. 153 of 2012
Cuttack, this the 29th day of February, 2012

C O R A M

THE HON'BLE MR.C.R.MOHAPATRA, MEMBER (A)
A N D
THE HON'BLE MR.A.K.PATNAIK, MEMBER (J)

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O R D E R

Heard Mr.P.K.Padhi, Learned Counsel for the
Applicant and Ms.Swapna Mohapatra, Learned ASC appearing for
the Respondents.

2. As prayed for, without expressing any opinion on the
merit of the matter, this Original Application is disposed of at this
admission stage, with direction to the Respondent No.2 [Director
of Postal Services, Berhampur Region, Ganjam (O)] to dispose of
the appeal of the Applicant under Annexure-A/4 dated 21-02-2012
and communicate the decision taken thereon in a well reasoned
order within a period of 90(ninety) days from the date of receipt of
copy of this order. Till a decision is taken and communicated to the
Applicant on the appeal of the Applicant, as directed above, the
order of recovery under Annexure-A/3 dated 30-01-2012 shall not
be given effect to from the month of March, 2012.

3. Copy of this order be sent to the Respondent No.2
along with the copy of the OA.


(A.K.Patnaik)
Member (Judicial)


(C.R.Mohapatra)
Member (Admn.)